NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 40 of 2017 with TP No. 86/397-398/NCLT/AHM/2016 (New) CP No. 4/397-398/CLB/MB/2015 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018

Name of the Company:

Manak Shankar & Ors.

Healthy Business Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. PAVAN S'GODIAWALA ADVOCATE RESPONDENT Muelleur

2. Dhow K Danc

Advocates

letitioner No 1

Jognin A. Bhambhani

ORDER

Learned Advocate Mr. Dhruv Dave with Learned Advocate Mr. Yogin Bhambhani present for petitioner. Learned Advocate Mr. Pavan Godiawala present for Respondent no. 4. Learned Advocate Mr. Tej Shah present for Respondent no. 3.

Applicant counsel represented that notice not served on original Petitioners and original Respondents and requested further time.

Applicant in IA 40/2017 is directed to serve copy of application to the Original petitioners and original Respondents and shall file proof of service.

Amendments carried out as per the orders in IA 29/2016 and 41/2017.

List the matter on 01.03.2018.

MANORAMA KUMAKI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 25th day of January, 2018.